

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
WEB TECH PACKAGINGS (INDIA) PRIVATE LIMITED

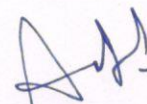
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	WEB TECH PACKAGINGS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05 th February, 1998
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U25202DL1998PTC092055
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: House No-163, IIIrd Floor, Kailash Hills, New Delhi - 110065
6.	Date of closure of Insolvency Resolution Process	02 nd August, 2023
7.	Liquidation commencement date of corporate debtor	02 nd August, 2023 (Copy of order uploaded /received on 10.08.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Ms. Ashu Gupta Registration No: IBBI/IPA-002/IP-N00339/2017-2018/10943
9.	Address and e-mail of the liquidator, as registered with the Board	204A, Second Floor, S.B.I. Building, 23, Opp. DLF Tower, Shivaji Marg, New Delhi-110015 Email: - ashugupta.cs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204A, Second Floor, S.B.I. Building, 23, Opp. DLF Tower, Shivaji Marg, New Delhi-110015 Email: - webtech.ibc@gmail.com
11.	Last date for submission of claims	09 th September, 2023

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of liquidation of the **M/s Web Tech Packagings (India) Private Limited** on 02nd August, 2023 (Copy of order uploaded /received on 10.08.2023).

The stakeholders of M/s Web Tech Packagings (India) Private Limited are hereby called upon to submit their claims with proof on or before 09th September, 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Ashu Gupta, Liquidator
For Web Tech Packagings (India) Private Limited
Reg. No.: IBBI/IPA-002/IP-N00339/2017-2018/10943
AFA Valid up to 20th December 2023

Place: New Delhi
Date: 10th August, 2023

Ashu Gupta
Insolvency Professional
IBBI/IPA-002/IP-N00339/2017-2018/10943
204 A, 2nd Floor, 23, SBI Building, Najafgarh Road
Indl Area, Shivaji Marg, New Delhi-110015
E-mail ID- ashugupta.cs@gmail.com
Tel 9899021740

दाक्षिण रलवे मदुरई मंडल जीईएम सूचना जीरेप्म विड नं.:
जीईएम/2023/बी/3762847
तिथि: ३1.07.2023
भारत के राष्ट्रपति की ओर से मंडल रेलवे प्रबंधक (यांत्रिक), दक्षिण रेलवे, मदुरई-625016 द्वारा सरकार के ई-विपणन स्थल (जीईएम) पोर्टल में दी गई निविदा सूचना के अनुसार निम्न कार्यों के लिये ख्याति प्राप्त ठेकेदारों से दो पैकेट प्रणाली में ऑनलाईन निविदा आमंत्रित है। मदुरई मंडल में निविदा के लिये आवेदन करने के लिये निविदाकारों/ठेकेदारों को जीईएम पोर्टल में सूचीकरण करना होगा तथा केवल ऑनलाईन निविदा स्वीकार की जाएगी।
कार्य का नाम : तीन वर्षों की अवधि के लिये एमडीयू मंडल में ट्रेन नं. 12651/12652, 12687/12688, 12631/12632, 16787/16788, 22619/22620, 22629/22630, 16733/16734 एवं 22613/22614 में ओवीएचएस एंटेशन। कार्य का स्थान: एमडीयू, आरएमएम, टीईन; कार्य का मूल्य: रु. 6,21,46,449/- (18% की दर से जीएसटी सहित); ईएमडी: रु. 4,60,730/-; निविदा बंद होने की तिथि: 21.08.2023 के 14.00 बजे। टिप्पणी : वेबसाइट में बाद में अपलोड की गई किसी भी सुधार, डेलिशन अथवा संशोधनों के लिये जारी की गई किसी भी शुद्धिपत्र की जांच करने का दायित्व निविदाकारों का होगा तथा निविदा अपलोड करने के समय उसका ध्यान रखा जायेगा। विस्तृत विवरणों के लिये कृपया वेबसाइट www.ireps.gov.in देखें ।
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SOUTHERN RAILWAY सलेम मंडल (सिमनल एवं दूरसंचार शाखा) ई-निविदा सूचना सं. एसए-एसजी-120-आई-ओटी-16-2023
तिथि: ३1.7.2023
भारत के राष्ट्रपति की ओर से वरिष्ठ मंडल सिमनल एवं दूरसंचार अभियंता/दक्षिण रेलवे/ सलेम मंडल, सलेम-636005 द्वारा हमारी ई-निविदा पोर्टल “www.ireps.gov.in” में दी गई निविदा सूचना के अनुसार निम्न कार्यों के लिये ऑन लाइन निविदायें आमंत्रित हैं। सलेम मंडल में कार्यों के लिये ई-निविदा के लिये आवेदन करने के इच्छुक निविदाकारों/ठेकेदारों को ई-निविदा पोर्टल “www.ireps.gov.in” में सूचीकरण करना होगा तथा केवल ऑनलाइन निविदा स्वीकार की जाएगी। धरोहर राशि (ईएमडी) एवं ई-निविदा के लिये निविदा दस्तावेज मूल्य (टीडीसी) का भुगतान केवल नेट बैंकिंग अथवा भुगतान गेटवे द्वारा स्वीकार की जाएगी। फिक्स्ड डिपॉजिट रसिद (एफडीआर) आईआरपीएस (ई-निविदा पोर्टल) पर आमंत्रित निविदा के लिये ईएमडी के रूप में स्वीकार नहीं की जाएगी।
क्रम सं. 1 : ई-निविदा सूचना सं. एसए-एसजी-120-आई-ओटी-16-2023, कार्य का नाम : सलेम मंडल-सलेम मंडल में पीएलएएम-ईडीयू के लैथ ब्लॉक खंड में एसएसबीपीएस तथा एसएसई/टीसी के आर आर खंड में सीआरएलए नैट्टी सेट्स का प्रावधान।
कार्य की अनुमानित लागत : रु. 81,41,018.28; धरोहर राशि भुगतान : रु. 1,62,800.00; जीएसटी सहित निविदा मूल्य रु. : निल; समाप्त प्रकार के पूर्व निष्पादित एकल कार्य के लिये चौयत्ता मानदंड : लागू; पूर्णाता अवधि माह में : 4 माह, निविदा बंद होने की तिथि एवं समय : 2023 के 15.00 बजे।
टिप्पणी : वेबसाइट में बाद में अपलोड की गई किसी सुधार, डेलिशन अथवा संशोधनों के लिये जारी की गई शुद्धिपत्र की जांच का दायित्व निविदाकारों का होगा तथा निविदा अपलोड करने के समय उसका ध्यान रखा जाएगा। अधिक विवरणों के लिये कृपया वेबसाइट www.ireps.gov.in देखें। निविदा की अनुमानित मूल्य, निविदा प्रपत्र मूल्य, ईएमडी एवं लोकेशन का विवरण ई-पोर्टल www.ireps.gov.in में दिया गया है। अन्य विवरणों, नियमों एवं शर्तों के लिये निविदाकारों को सलाह दी जाती है कि वेबसाइट “www.ireps.gov.in” में उपलब्ध निविदा दस्तावेज देखें।
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प्ररुप संख्या आईएनसी-26 (कम्पनी (नियमन) नियम, 2014 के नियम 30 के अनुसारण में)
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन
क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की संपादना (4) और कंपनी (नियमन) नियम, 2014 के नियम 30 (6) (ए) के तहत नए में
क्लीनफ्यूल इंडिया ऑटो गैस प्राइवेट लिमिटेड (CIN:U29197DL2005PTC132405) जिसका पंजीकृत कार्यालय: सी-124बी, ग्रेटर कैलाश-1, नई दिल्ली-110048 में है, के मामले में

एतद्वारा सार्वजनिक सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **“राष्ट्रीय राजधानी क्षेत्र दिल्ली” से “हरियाणा राज्य”** में स्थानांतरित करने के लिए **बुधवार, 02 अगस्त 2023** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेडम ऑफ एंजोसिचुरन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररूप फाइनल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक राक्ष्य पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर क्षेत्रीय निदेशक का पता बी-2 विंग, दूसरा तल, पर्यावरण मवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय यते पर भी भेजे।

सी-124बी, ग्रेटर कैलाश-1, नई दिल्ली-110048

आवेदक के लिए और आवेदक की ओर से **क्लीनफ्यूल इंडिया ऑटो गैस प्राइवेट लिमिटेड**

हस्ता /—

दिनांक : 11.08.2023 **सुयश गुप्ता** (निदेशक)

स्थान : नई दिल्ली **सीआईएन : 00959518**

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I arrive at a conclusion not an assumption.
Inform your opinion with detailed analysis.

ई-नीलामी बिक्री सूचना					
(आईबीबीआई (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 32 और 33 के तहत हेमा इंजीनियरिंग इंडस्ट्रीज लिमिटेड (परिसमापन में) [एचईआईएल])					
एतद्वारा एचईआईएल के परिसमापक ई-नीलामी में भागीदारी के लिए पात्र बोलीदाताओं को यहां सूचीबद्ध एचईआईएल की परिसंपत्तियों की बिक्री 'जैसा है, जहां है, जो कुछ भी है और उपचार रहित' आधार पर आमंत्रित करता है और बोली दस्तावेज में सूचीबद्ध विस्तृत नियमों, शर्तों और प्रक्रिया के अनुसार, जिसे https://www.bankauctions.com और www.hemaengineering.com से खंडनलब्ध किया जा सकता है।					
लॉट नं.	लॉट का नाम	स्थान	आश्रित मूल्य (करोड़ रुपये)	ईएमडी (करोड़ रुपये)	वृद्धिशील बोली राशि (करोड़ रुपये)
1.	प्लॉट और मशीनरी मालखूरी सहित (हील यूनिट-VIII)	प्लॉट नं. 4 इंडस्ट्रियल पार्क-2, सलेमपुर महदुर, हरिद्वार-294903 (उत्तराखंड)	5.99	0.59	0.05
इसके अलावा, उपर्युक्त प्रत्येक स्थान पर कुछ वाहन पड़े हैं और उन्हें नीलामी के अंतर्गत आसित्यों में शामिल नहीं किया गया है। परिसमापक के कार्यालय के साथ इसकी जांच की जा सकती है। वस्तु एवं सेवा कर और श्रोत पर एकत्र किया गया कर, जहां भी लागू हो, अतिरिक्त होगा। इसके अलावा, उपरोक्त परिसंपत्तियों को पहले मेसर्स ओम एंटरप्राइजेज को बेव दिया गया था जो निर्धारित समय के भीतर भुगतान करने में विफल रहा। अधोहस्ताक्षरी ने उनके द्वारा भुगतान की गई राशि को जम्ब कर लिया।। उन्होंने इस संबंध में माननीय एनसीएलटी में एक आवेदन दायर किया है और मामला माननीय एनसीएलटी के समक्ष न्यायाधीन है।					
ई-नीलामी अनुसूची:					
प्रकाशन की तिथि : 11.08.2023, पात्रता दस्तावेज जमा करने की अंतिम तिथि : 26.08.2023, गोय्य बोलीदाता की घोषणा की तिथि : 29.08.2023, निरीक्षण की अंतिम तिथि : 05.09.2023, ईएमडी के लिए अंतिम तिथि : 07.09.2023, नीलामी की तिथि : 09.09.2023, सुुवाह 11:00 बजे से 11:30 बजे तक (5 मिनट के असीमित विस्तार के साथ)					
ईएमडी राशि एनईएफटी / आरटीजीएस के माध्यम से कोटक महिंद्रा बैंक, सैक्टर-46, गुडगांव बैंक खाता संख्या: 3546951195 लागूभाषी का नाम: हेमा इंजीनियरिंग इंडस्ट्रीज लिमिटेड – परिसमापन में आईएफएससी कोड: KKBK00004272 या हेमा इंजीनियरिंग इंडस्ट्रीज लिमिटेड-परिसमापन में के पक्ष में किसी भी राष्ट्रीयकृत या अनुसूचित बैंक द्वारा जारी डिमांड ड्राफ्ट के माध्यम से जमा किया जा सकता है।					
इच्छुक आवेदकों को सलाह दी जाती है कि वे बोली दस्तावेज देखें और आई कॉपी में ईएमडी जमा करने के प्रमाण के साथ पूर्ण बोली दस्तावेज परिसमापक को जमा करें और बोली जमा करने की अंतिम तिथि / समय से पहले ई-नीलामी वेबसाइट https://www.bankauctions.com पर अपलोड करें। आवेदक अधोहस्ताक्षरी या भी अनुत्त कुमार कंसाल –9899027510 / व्हिसम क्वाजि: 9999989408, ईमेल - liquidator.hemaengg@gmail.com या विनोद चौहान (टीम ई-नीलामी एजेंटों) –delhi@cindia.com, फोन +91-9813887931 से किसी भी सहायता के लिए से संपर्क कर सकते हैं।					
विकास गर्ग					
आईबीबीआई पंजीकरण सं.: IBBI/PA-001/IP-P01050/2017-2018/117133					
परिसमापक : हेमा इंजीनियरिंग इंडस्ट्रीज लिमिटेड (परिसमापन में)					
ईमेल : vikas@vamindia.in) फोन : +91-9910024380(मो.)					
कार्यालय : यूनिट नंबर 112, पहली मंजिल, टावर-ए, रपेजएज कमर्शियल कॉम्प्लेक्स, सैक्टर-47, सोहना रोड, गुडगांव					
दिनांक : 10.08.2023					
स्थान : गुडगांव					

SMART FINSEC LIMITED					
CIN : L74899DL1995PLC063562					
REGD. OFFICE : F-88, WEST DISTRICT CENTRE, SHIVAJI ENCLAVE, OPP. TDI PARAGON MALL, RAJOURI GARDEN, NEW DELHI-110027					
Phone-011-25167071 Website: www.smartfinsec.com, Email: smartfinsec@gmail.com					
Extract of Unaudited Standalone Financial Results for the quarter ended June 30, 2023					
(Rs. In Lacs)					
S. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2023 (Reviewed)	30.06.2022 (Reviewed)	31.03.2023 (Reviewed)	31.03.2023 (Audited)
1	Total income from operations (net)	514.24	669.61	434.21	3,075.48
2	Profit / (loss) for the period before tax and exceptional items	-12.35	24.73	14.51	191.91
3	Profit / (loss) for the period before tax and after exceptional items	-12.35	24.73	14.51	191.91
4	Net profit / (loss) for the period after tax	-12.35	17.78	7.42	141.25
5	Total comprehensive income for the period	-12.35	17.78	7.42	141.25
6	Paid-up equity share capital (Face value per share Rs.1/- each)	300.00	300.00	300.00	300.00
7	Earnings per share				
	a) Basic (Rs. per share)	-0.04	0.06	0.02	0.47
	b) Diluted (Rs. per share)	-0.04	0.06	0.02	0.47
Notes:					
1. The above results were reviewed by the Audit Committee and approved by the Board of Directors in its meeting held on August 10, 2023.					
2. The above is an extract of the detailed format of quarterly / year to date Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly / year to date Financial Results are available on the website BSE Limited at www.bseindia.com and on Company's website www.smartfinsec.com .					
Smart Finsec Ltd. Sd/-					
Arun Khera Managing Director DIN-0055694					
Place: New Delhi					
Date : 10th August, 2023					

अग्रसेन स्पिन्सर्स लिमिटेड				
सीआईएन: L17297HR1998PLC034043				
पंजीकृत कार्यालय: दूसरी मंजिल, एससीओ 404, सैक्टर-20, पंचकुला-134116				
दूरभाष नं.: 0172-4644777 ईमेल : aggarsainspinners@gmail.com				
वेबसाइट: www.aggarsainspinners.com				
30 जून 2023 को समाप्त तिमाही के लिए स्टैंडअलोन अन-ऑडिटेड वित्तीय परिणामों का निष्कर्ष				
(रु. लाख में)				
क्रम सं.	विवरण	स्टैंडअलोन		
		3 महीने समाप्त 30.06.2023 (अलेखापरीक्षित)	वर्ष समाप्त 31.03.2023 (लेखापरीक्षित)	3 महीने समाप्त 30.06.2022 (अलेखापरीक्षित)
1.	प्रचालन से कुल आय	1,289.42	2,860.57	137.85
2.	शुद्ध लाभ / (हानि) अवधि के लिए (कर से पहले, असाधारण और / या असाधारण आइटम)	10.68	52.35	4.97
3.	कर से पूर्व की अवधि के लिए शुद्ध लाभ / (हानि) (असाधारण और / या असाधारण मदों के बाद)	10.68	52.35	4.97
4.	कर के बाद की अवधि के लिए शुद्ध लाभ / (हानि) (असाधारण और / या असाधारण मदों के बाद)	7.91	37.82	3.72
5.	अवधि के लिए कुल व्यापक आय/जिसमें लाभ / (हानि) शामिल है, उस अवधि के लिए (कर के बाद) और अन्य व्यापक आय	—	—	—
6.	इक्विटी शेयर पूंजी	350.34	350.34	350.34
7.	रिजर्व (पुनर्मूल्यांकन भंडार को छोड़कर जैसा कि पिछले वर्ष की बैलेंस शीट में दिखाया गया है)	—	—	—
8.	प्रति शेयर आय (असाधारण वस्तुओं से पहले) (वार्षिक नहीं): (प्रत्येक 10 रुपये की)	0.23	1.08	0.11
	(के) मूल (रुपए)	0.23	1.08	0.11
	(ख) तरल (रुपए)	0.23	1.08	0.11
9.	प्रति शेयर आय (असाधारण वस्तुओं के बाद) (वार्षिक नहीं): (प्रत्येक 10 रुपये की)	0.23	1.08	0.11
	(के) मूल (रुपए)	0.23	1.08	0.11
	(ख) तरल (रुपए)	0.23	1.08	0.11
नोट:				
1. उपरोक्त 30 जून, 2023 को समाप्त पहली तिमाही के लिए गैर-लेखापरीक्षित तिमाही वित्तीय परिणामों के विस्तृत प्रारूप का एक सारांश है, जो सेबी (लिसिंग और अन्य प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियमन 33 के तहत स्टॉक एक्सचेंज के पास दायर किया गया है। वित्तीय परिणामों का पूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाइट (www.mseil.in) और कंपनी की वेबसाइट (www.aggarsainspinners.com) पर उपलब्ध है।				
2. वर्युक्त परिणामों की लेखा परीक्षा समिति द्वारा समीक्षा की गई है और 10 अगस्त 2023 को हुई अपनी बैठक में निदेशक मंडल द्वारा बोर्ड के लिए और उसकी ओर से अग्रसेन स्पिन्सर्स लिमिटेड के लिए हस्ता /—				
सनी गर्ग (प्रबंध निदेशक)				
डीआईएन -02000004				
तिथि: 10.08.2023				
स्थान: पंचकुला				

पंजीकृत कार्यालय : बी-10, वीआईपी कॉलोनी, सिलिल लाईन, रामपुर, उ.प्र.-244901

निगमित कार्यालय : 201 एवं 202, द्वितीय तल, रस्ता ज्योति भवन, 18, राजेंद्र प्लेस, नई दिल्ली-110008

दूरभाष : 011-47631025, 26, 27; ईमेल : compliances@pmfcincorp.com, वेबसाइट : www.pmfcincorp.com

30 जून 2023 को समाप्त तिमाही के एकल अलेखापरीक्षित वित्तीय परिणामों का सारांश

(रु. लाख में, इंपीएस छोड़कर)

विवरण	समाप्त तिमाही	समाप्त वर्ष		
	30-06-2023 अलेखापरीक्षित	31-03-2023 लेखापरीक्षित	30-06-2022 अलेखापरीक्षित	31-03-2023 लेखापरीक्षित
परिचालन से कुल आय (निवल)	278.15	250.44	217.63	933.23
कर उपरांत साधारण गतिविधियों से निवल लाभ/(हानि)	184.09	44.10	75.63	(636.31)
कर उपरांत अवधि हेतु निवल लाभ/(हानि) (असाधारण मदों के उपरांत)	184.09	44.10	75.63	(636.31)
अवधि हेतु कुल व्यापक आय [लाभ/(हानि) तथा अन्य व्यापक आय से समाविष्ट]				
	262.85	(577.25)	179.38	(627.81)
समाप्त अंश पूंजी	5340.61	5340.61	5340.61	5340.61
आरक्षित (पुनर्मूल्यांकन आरक्षितियां छोड़कर, पूर्ववर्ती वर्ष के तुलन-पत्र में निर्दिशतनुसार)			5,807.63	4,996.34
आय प्रति अंश (असाधारण मदों से पूर्व) (रु. 1/- प्रत्येक का)				
मूलभूत : तरलीकृत :	0.05 0.05	(0.11) (0.11)	0.03 0.03	(0.12) (0.12)
आय प्रति अंश (असाधारण मदों के उपरांत) (रु. 1/- प्रत्येक का)				
मूलभूत : तरलीकृत :	0.05 0.05	(0.11) (0.11)	0.03 0.03	(0.12) (0.12)

टिप्पणियाँ :- 1. उपरोक्त विवरण, सेबी (सूचीकरण दायित्व एवं प्रकटीकरण आवश्यकताएं) विनियमावली 2015 के विनियम 33 के अंतर्गत स्टॉक एक्सचेंज के पास प्रस्तुत 30.06.2023 को समाप्त तिमाही के अलेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का एक सारांश है। समाप्त तिमाही के वित्तीय परिणामों का पूर्ण प्रारूप, स्टॉक एक्सचेंज की वेबसाइट अर्थात् (www.bseindia.com) और कंपनी की वेबसाइट अर्थात् (www.pmfcincorp.com) पर उपलब्ध है। दिनांक 30.06.2023 को समाप्त तिमाही के विस्तृत अलेखापरीक्षित वित्तीय परिणामों की समीक्षा, लेखापरीक्षण समिति द्वारा की गयी है तथा तत्पश्चात निदेशक मंडल द्वारा 10-08-2023 को आयोजित अपनी संवैधानिक बैठक में इन्का अनुमोदन किया गया है। पूर्ववर्ती अवधि/वर्ष के आंकड़ों को वर्तमान वर्ष के वरीकृतियों के अनुरूप, जहां-जहां अनिवार्य समझा गया है, वहां-वहां पुनर्समूहित/पुनः उल्लिखित किया गया है।

नूतने पीएमसी फिनकोर्प लिमिटेड
हस्ता./-
राज कुमार मोदी
प्रबंध निदेशक
डीआईएन : 01274171

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor, SCO 33-34-45 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/156/2020
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 18482

STATE BANK OF INDIA
VS
SAMEER MAHAWAR

To,
(1) **SAMEER MAHAWAR, D/W/S/O- SH SUSHIL KUMAR FLAT NO C 2/704 TOWER NO 2 UPPAL JADE SUMMER PALMS APARTMENTS SECTOR 86 FARIDABAD - 121002, HARYANA, PAN NO. IS AHQPM5476M, Faridabad, HARYANA**
Also At. **SAMEER MAHAWAR S/O SHRI SUSHIL KUMAR MAHAWAR C/O HCL TECHNOLOGIES LTD. B-39, SECTOR 01 NOIDA-201301 UP GAUTAM BUDDHA NAGAR, UTTAR PRADESH-201301**

WHEREAS, OA/156/2020 was listed before Honble Presiding Officer / Registrar on 15/05/2023.

WHEREAS this Honble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 4159904/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 14/08/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 13/06/2023.

Signature of the Officer Authorised to issue summons

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF WEB TECH PACKAGINGS (INDIA) PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	WEB TECH PACKAGINGS (INDIA) PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	05th February, 1998
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U25202DL1998PTC092055
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: House No-163, 11th Floor, Kalash Hills, New Delhi - 110065
6. Date of closure of Insolvency Resolution Process	02nd August, 2023
7. Liquidation commencement date of Corporate Debtor	02nd August, 2023 (Copy of order uploaded /received on 10.08.2023)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Ashu Gupta Regn. No: IBB/PA-002/IP-N00339/2017-2018/10943
9. Address and Email of the liquidator as registered with the Board	204A, Second Floor, S.B.I. Building, 23, Opp. DLF Tower, Shivaji Marg, New Delhi-110015 Email: ashugupta.cs@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	204A, Second Floor, S.B.I. Building, 23, Opp. DLF Tower, Shivaji Marg, New Delhi-110015 Email: webtech.lbo@gmail.com
11. Last date for submission of Claims	09th September, 2023

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of liquidation of the **Web Tech Packagings (India) Private Limited** on **02nd August, 2023** (Copy of order uploaded/received on 10.08.2023).

The stakeholders of **Web Tech Packagings (India) Private Limited** are hereby called upon to submit their claims with proof on or before **09th September, 2023** to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 10.08.2023
Place : New Delhi
Regn. No.: IBB/PA-002/IP-N00339/2017-2018/10943 | AFA Valid upto 20th December 2023

Ashu Gupta
Liquidator, Web Tech Packagings (India) Private Limited

"IMPORTANT"

Whilst care is taken prior to acceptance or advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Punjab & Sind Bank
A Govt. of India Undertaking
ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ
भारत सरकार का उपक्रम

POSSESSION NOTICE

ZONAL OFFICE: First Floor, Satguru Tower, CP47A, Sector-E, Jankipuram, Lucknow

Whereas, The undersigned being the Authorized Officer of the Punjab & Sind Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice calling upon the borrowers detailed below to repay the amount mentioned in the notice within 60 days from the date of the said Demand Notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrowers, Guarantors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on the date as mentioned below.

The borrowers in particular and the public in general are hereby cautioned not to deal with the mentioned properties and any dealings with the mentioned properties will be subject to the charge of the Punjab & Sind Bank for the amount/liability and interest thereon due from the borrowers as mentioned below. The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the act in respect of time available to redeem the secured asset.

Sl. No.	Name of Borrowers & Guarantors	Amount Claimed in Notice	Description of the Immovable Property	Date of Demand Notice Date of Symbolic Possession
BRANCH: Indira Nagar, Lucknow				
1	Borrower: Shri Sandeep Kumar S/o Sh. Moti Lal, Add. Shop No. UGF-39, Arohi Arcade 1, Munshipuraliya, Indira Nagar, Lucknow U.P. 226016 & R/o 19/1281, Sec.-19, Indira Nagar, Lucknow U.P. 226016. Guarantor: 1. Mr. Moti Lal S/o Ram Bhargose, R/o 19/1281, Sec.-19, Indira Nagar, Lucknow U.P. 226016. 2. Mr. Abdul Kadir S/o Mohd. Sabir, Add., UGF-54, Arohi Arcade-1, Munshipuraliya, Indira Nagar, Lucknow U.P. 226016 & R/o 11/419, Sec. 11, Indira Nagar, Lucknow U.P. 226016	₹ 17,35,356.02 ₹ 1,98,249.50 ₹ 63,527.00 as on 29.04.2023 + Interest & other expenses w.e.f. 30.04.2023	All that part and parcel of the property at House No. EWS HN 19/1281, Sector-19, Indira Nagar, Lucknow U.P. consisting of Land and Building within the registration sub-district Lucknow and District Lucknow, Measuring Area: 40.74 Sq.Mtr. Owner: Mr. Moti Lal S/o Ram Bhargose, Boundaries: East: EWS H. No. 19/1265 West: 3.00 M. Wide Road North: H. No. 19/1282 South: H. No. 19/1280.	03.05.2023 07.08.2023

Date: 11.08.2023, Place: Lucknow Authorised Officer, PUNJAB & SIND BANK

SHARMA EAST INDIA HOSPITALS & MEDICAL RESEARCH LIMITED
Corporate/ Regd. Office: Jaipur Hospital, Near SMS Stadium, Lal Kothi, Tonk Road, Jaipur-302015 (Raj.)
CIN: L85110RJ1989PLC005206, Tel. No: 0141-2742557/ 2742266, Fax No.: 0141-2742472
E-mail: sharmaeastindia@gmail.com, Website: www.jaipurhospital.co.in

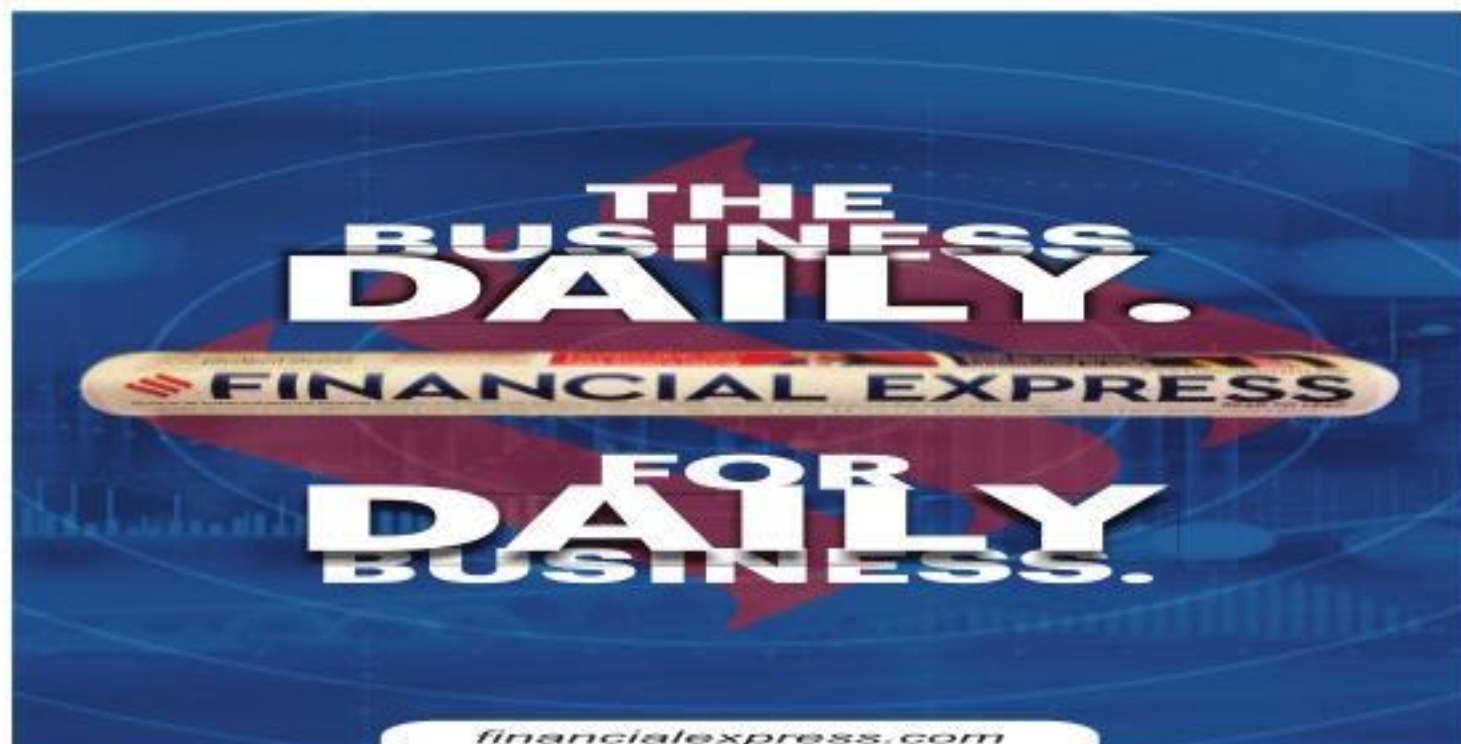
Extract of Unaudited Financial Results for the Quarter Ended 30 June 2023
(Rs. in Lakh, except per share data)

S. N.	Particulars	Quarter Ending 30.06.2023	Quarter Ending 31.03.2023	Quarter Ending 30.06.2022	Year Ended 31.03.2023
		Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations	550.99	513.92	509.40	2078.98
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	20.60	21.64	17.99	79.28
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	20.60	21.64	17.99	79.28
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	9.85	37.41	17.99	83.40
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	9.85	51.34	17.99	97.33
6	Equity Share Capital	328.38	328.38	328.38	328.38
7	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -				
1. Basic:		0.30	1.56	0.55	2.96
2. Diluted:		0.30	1.56	0.55	2.96

Notes: (1) The above results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 10.08.2023. The Statutory Auditors of the company has carried out Limited Review of the Financial Results for the quarter ended 30.06.2023 as required under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. (2) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company website www.jaipurhospital.co.in as well as on the Stock Exchange website www.bseindia.com. (3) The figure of previous period/year have been re-grouped/re-arranged and/or recast wherever found necessary.

For and on behalf of the Board of Directors
Sd/-
Shailendra Kumar Sharma (Managing Director)
DIN: 00432070

Place: Jaipur
Date: 10.08.2023



Central Bank of India
Regional Office, K.P. Complex, Near Hotel Park Plaza, Ferozepur Road, Ludhiana-141001

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES 28.08.2023 UPTO 10:00 AM TO 06:00 PM
LAST DATE FOR SUBMISSION OF EMD & DOCUMENT ONLINE ON OR BEFORE FOR 27.08.2023
(It may take 2-3 working days for Approval of Documents)

E auction Sale Notice for sale of Movable/Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & (6)(2) of the security interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable/Movable property mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Central Bank of India, will be sold on "As is where is", "As is what is", and "Whatever there is basis".

DESCRIPTION OF IMMOVABLE PROPERTIES

Sr. No.	Name of the Branch & Account	Date of Demand Notice	O/S Dues	Details of property/ies Secured assets	Reserve Price EMD Bid Increase Amount
1.	B/O : Industrial Area Ludhiana Borrower: Mr. Gagan Kumar and Ms. Sonia Batra. as on 09.08.2023 plus further interest and expenses thereon	03.04.2021 Rs. 1,23,69,471.00 06.10.2021	Possession Date	Residential House situated at Plot No. 74-75, measuring 400 Sq. Yards, comprised in Kharsa No. 760, Khata No. 380/416, as per Jamabandi for the year 2007-2008, situated at Village Threoke, Hadbast No. 156, Locality known as Aryan Enclave, Geeta Vihar Tehsil & District Ludhiana, Punjab as per deed registered vide Vasika no. 8683 dated 27/10/2017 in the favor of Mr. Sonia Batra w/o Sh. Gagan Kumar and Sh. Gagan Kumar s/o Sh. Jagdish Kumar Bounded By:- North:- Road 30', South:- Plot No. 82-83, East:- Plot No. 73, West:- Road 30'.	Rs. 76.00 Lacs Rs. 7.60 Lacs Rs. 50,000/-
2.	B/O : Focal Point, Ludhiana Borrower: M/S Munish Oswal Hosiere Through Proprietor Mr. Kanchan Jain. Guarantor Mr. Rajesh Kumar since deceased through legal heirs Mrs. Kanchan Jain W/o Sh. Rajesh Kumar Jain, Mr. Avinash Jain, Ms. Megha Jain and Guarantor Mrs. Neena Behl.	02.12.2021 Rs. 53,33,854.72 as on 09-08-2023 plus further interest and expenses thereon 08.12.2022		House bearing M.C. No. 3-545, measuring 42.50 sq. yards, situated at Taraf Saidan, locality known as Saidan Mohalla, Ludhiana, As per sale deed no. 17669 dated 29.11.2012, in the name of Sh. Rajesh Kumar S/o Sh. Niranjana Dass.	Rs. 24.00 Lacs Rs. 2.40 Lacs Rs. 10,000/-
3.	B/O : Jamalpur Awana Borrower: M/S S.R. Knit Prop. Sh. Sudarshan Kapoor S/o Sh. Radhey Mohan Kapoor.	01.05.2019 Rs. 47,20,955.00 as on 09.08.2023 plus further interest and expenses thereon 05.07.2022		Property House Bearing M.C. No. B-31-1149/112-B Measuring 100 SQ.Yards Comprised in Khata No. 721/824, 722/825 Kharsa No. 842/342, 843/342, 844/342, as per Jamabandi for the Year 2008-09 of village Taraf Gehlewal, H.B. No.166 (Abadi Sarwan park)Tehsil & Dist. Ludhiana And boundaries of the same are as under:- East by : Street Wide 15' 18'-0" West by : Neighbour 18'-0", North by : Neighbour 50'-0", South by : Neighbour 50'-0" As Per Sale Deed Bearing Wasika No. 8578 dated 15/07/2011 Registered With Sub-Registrar, Ludhiana.	Rs. 17.20 Lacs Rs. 1.72 Lacs Rs. 10,000/-
4.	B/O : Brown Road Ludhiana, Borrower: M/s Om Medicos Through Proprietor Mr. Naresh Kumar Sood S/o Mr. Bai Krishen Sood. Guarantor: Mrs. Seema Rani Sood, Mr. Rajesh Ghai S/o Sh. Balraj And Mrs. Sarika Ghai W/o Sh. Rajesh Ghai.	11.04.2019 Rs. 93,49,128.00 as on 09.08.2023 plus further interest and expenses thereon 11.10.2019		LOT : 1. Property/Shop no.206/first floor), bearing Shop No.206 and forming portion of property, measuring 14.51 sq. yards, situated at shehar Ludhiana, Multi Storied Building, Nishant Tower, Pindi Gali, Mohalla Sati Soodan, Ludhiana, and bounded as under:- East: Shop No. 207/Common Wall 21'-4" West: Shop No. 205/Common Wall 21'-4" North: Neighbor 6'-1-1/2" South: Common Passage 6'-1-1/2" Owned By Smt. Sarika Ghai Wife Of Sh. Rajesh Ghai, and Smt. Seema Rani Sood Wife Of Sh. Naresh Sood, as Per Sale Deed Duly Registered With The Office Of Sub-Registrar, Ludhiana, Bearing Wasika No. 19990 Dated 29.12.2011. LOT : 2. Property /Two Shop no. 216-217 (first floor only), bearing M.C.No. B-VII-138/Shop No. 216-217 and forming portion of property, measuring 45 sq yards, situated at shehar Ludhiana, Multi Storied building Nisahat Tower, Pindi Gali, Mohalla Sati Soodan, Ludhiana, as per sale deed duly registered with the office of sub-Registrar, Ludhiana, bearing wasika no. 6206 dated 26.06.2013 and bounded as under:- East: Common Passage 19'-8-1/2", West: Neighbor 19'-8-1/2", North: Neighbor 20'-6", South: Shop No.205-206-207 common wall 20'-6" Owned By Smt. Sarika Ghai Wife Of Sh. Rajesh Ghai, and Smt. Seema Rani Sood Wife Of Sh. Naresh Sood, as per sale deed duly registered with the office of sub-Registrar, Ludhiana, bearing wasika no. 6206 dated 26.06.2013.	Rs. 17.20 Lacs Rs. 1.72 Lacs Rs. 10,000/- LOT : 1 Rs. 7.60 Lacs Rs. 0.76 Lacs Rs. 10,000/- LOT : 2 Rs. 22.40 Lacs Rs. 2.24 Lacs Rs. 10,000/-
5.	B/O : Focal Point Ludhiana Borrower: M/S J.K. Knitwear Through Proprietor Mr. Gaurav Kumar. Guarantor: Mrs. Neelam Kumari and Mr. Gaurav Kumar S/o Mr. Pardeep Kumar	13.12.2018 Rs. 27,66,096.00 as on 09.08.2023 plus further interest and expenses thereon 17.05.2022		Plot No. 228 Min, Ghuman estate, Jagipur Road, Vill. Meharban, Ludhiana Measuring 59.11 Sq. yds in the name of Sh. Gaurav Kumar S/o Mr. Pardeep Kumar, Sale deed no. 5192 dated 12.06.2017	Rs. 11.00 Lacs Rs. 1.10 Lacs Rs. 10,000/-

The E-Auction is being held on "As is where is", "As is what is", and "Whatever there is basis". 1. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. 2. Bidders has to complete following formalities well in advance:- **Step 1- Bidder/ Purchaser Registration:** Bidder to register on e-Auction portal <https://www.mstcecommerce.com> using his mobile number and email-id. **Step 2: KYC Verification:** Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days). **Step 3: Transfer of EMD amount to his Global EMD Wallet:** Online/off-line transfer of fund using NEFT/Transfer, using challan generated on e-Auction portal. **Step 1 to Step 3** should be completed by bidder well in advance, before e-Auction date. Copy of proof of address; without which the bid is liable to be rejected. **UPLOADING SCANNED COPY OF ANNEXURE-II & III (Mentioned in the Tender Notice) AFTER DULY FILLED UP & SIGNING 3.** For detailed Terms & Conditions of E-Auction, Please refer the link <https://www.mstcecommerce.com> & Secured Creditor's website i.e. <https://www.centralbankofindia.co.in> before submitting their bids and taking part in the E-Auction.

Note :- The inspection of the Property/ies put on auction will be permitted to interested bidders during working days between 2 PM to 4 PM with prior appointment and consultation with the branch Manager/ Authorised Officer.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date : 10.08.2023 Place : Ludhiana Authorised Officer

Union Bank of India
Branch Office : Kaithal Main , Haryana

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the authorized officer of the Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued/published notices upon the borrowers to repay the amount mentioned in the notices within 60 days from the date of receipt of the said notices. The borrowers having failed to repay the amount, notice is hereby given to the borrowers/Mortgagors/Guarantor in particular and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the dates mentioned against accounts.

The borrowers/Mortgagors/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank Of India for an amount mentioned herein below besides interest and other charges/expenses against accounts.

Name of Account / Branch Office	Description of Property taken in Possession	Date and Amount of Demand Notice	Date of Taking Possession
1. Mr. Krishan Kumar S/o Radha Ram & Mrs. Sunita W/o Krishan Kumar	All the piece & parcel of Residential Property measuring 75.0 Sq. Yds bearing MCK No 387(B) /23 situated at Ward No 22, Gali No 6, BalrajNagar, Kaithal owned by Mr. Krishan Kumar S/o Radha Ram . The property is bounded as under – North: Gali, South: Plot of Others, East: Plot of Others, West: Plot of Others.	21.03.2022 Rs 6,87,706.16/- (Rupees Six Lakh Eighty Seven Thousand Seven Hundred Six and Paise Sixteen Only)	05.08.2023
2. Mr. Mani Ram S/o Fula Ram & Mrs. Roshni Devi W/o Mani Ram	All the piece & parcel of Residential Property measuring 100 Sq Yards situated at ward no 1 Gali no 2 Patti Afghan Arjun Nagar Inside Municipality Kaithal , Haryana owned by Mr. Mani Ram S/o Fula Ram which is bounded as under:- North: House of Sh. Nafe Singh, South: Street, East: House of Sh. Babu Ram, West: Street.	14.03.2023 Rs1,66,355.97 (Rupees One Lakh Sixty Six Thousand Three Hundred Fifty Five and Paise Ninety Seven Only)	05.08.2023
3. Mr. Ramesh Kumar S/o Sh. Indrajeet & Mrs. Sunita W/o Ramesh Kumar	All the piece & parcel of Residential Property measuring 170.9 sq yards situated at 41 mck no 96/27 plot no 41, pattikaistheth, Radha Swami Colony Near Ambala Road, Kaithal, Haryana owned by Mr Ramesh Kumar S/o Sh. Indrajeet which is bounded as under:- North: Street, South: House of Sh. Jaswant, East: Plot of other owner & House of Sh. Khazan Singh, West: House of Sh. Chandi Ram.	14.03.2023 Rs4,85,189.91 (Rupees Four Lakh Eighty Five Thousand One Hundred Eighty Nine and Paise Ninety One Only)	05.08.2023

Date: 10.08.2023 Place: Kaithal Authorised Officer (UNION BANK OF INDIA)

Union Bank of India
Branch : Kundli, Haryana

POSSESSION NOTICE (For Immovable property)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(4) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under section 13(2) on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of notice/ receipt of notice.

The Borrowers / Guarantors / Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors / Mortgagor and the public in general that the undersigned has taken the symbolic possession of the property/ies described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rule, on the dates mentioned against Term Loan and overdraft account. The Borrowers / Guarantors/ Mortgagor in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property will be subject to the charge of Union Bank of India for the amounts and interest thereon, given below:-

Name of the account / borrower (s)/Guarantor(s)	Description of property Mortgaged	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on date of notice
1. Borrower: M/s DAILY FOODS INDUSTRIES	All the piece and parcel of urban plot measuring 125 sq yards out of 227 sq yards with dimensions East to West 66' North to South 31' falling in Kharsanous 8649/2504/1/10 (0-5) situated in the revenue estate of Sonepat Patti Mussalman now known as Jeevan Vihar within MC Limits of Sonepat owned by Mr Sandeep Kumar S/o Sh. Naresh Gehlot. The property is bounded as under: North – Plot of Geeta, South – House of Naresh, East – House of Dharambir, West – Gali.	09.05.2022	08.08.2023	Rs. 27,31,251.00 (Rs. Twenty Seven Lakh Thirty One Thousand Two Hundred Fifty One Only) and interest thereon from 01.04.2022
2. Borrower: Mr. Rakesh Kumar S/o Daya Chand & Mrs. Santosh W/o Rakesh Kumar	All the piece and parcel of land and building measuring 70 Sq. Yards i.e 2 Biswakham comprised in Khowat No. 555, Khata No. 637, Kharsa No 8650/2504/1/3(0-2) situated in the revenue estate of Sonepat Patti Mussalman now known as Jeevan Vihar Sonepat within MC limit of Sonepat owned by Rakesh Kumar S/o Daya Chand Bounded By – North – House of Advocate M S Bhardwaj, South – House of Sh. Devender S/o Daya Chand, East – Passage 6'-0" wide to C.C road 25'-0" wide, West – House of Sh. Nahar Singh	09.05.2022	08.08.2023	Rs. 13,76,020.00 (Rupees Thirteen Lakh Seventy Six Thousand Twenty Only) and interest thereon from 01.04.2022

PLA CE: Kundli
DATE: 08.08.2023

Authorized officer, Union Bank of India

Union Bank of India
Branch Office : RKSD Kaithal , Haryana

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the authorized officer of the Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued/published notices upon the borrowers to repay the amount mentioned in the notices within 60 days from the date of receipt of the said notices. The borrowers having failed to repay the amount, notice is hereby given to the borrowers/Mortgagors/Guarantor in particular and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the dates mentioned against accounts.

The borrowers/Mortgagors/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank Of India for an amount mentioned herein below besides interest and other charges/expenses against accounts.

Name of Account / Branch Office	Description of Property taken in Possession	Date and Amount of Demand Notice	Date of Taking Possession
1. Sh. Ankush Demla S/o Sh. Krishan Lal	All the piece and parcel of Residential property comprised in Khowat no 357/489, Muraba No. 79 Killa no. 21/2, 13-171, Measuring 1.73 Marla i.e. 53 sq yards, property ID No. 91C426U265 Situated at Waka Patti Kayasth Seth, DAV Colony, near Khurana Road, Ward. No. 4, Tehsil & Distt. Kaithal owned by Sh. Ankush Demla S/o Sh. Krishan Lal & bounded by North – Gali 22' wide, South – Gali 16.5' wide, East – Other's Open Plot, West – House of Major Singh.	16.01.2023 Rs 7,46,803.96/- (Rupees Seven Lakh Forty Six Thousand Eight Hundred Thirt and Paise Ninety Six Only)	08.08.2023
2. M/s Indu Handlooms	All the piece & parcel of land & construction there on of single storied residential house admeasuring 199.48 Sq yards situated on plot bearing MCK No. 566/7 & 568/7, situated at Mohalla Chatta Lachman Dass, Kaithal owned by Sh. Suman Bansal S/o Sh. Kapoor Chand & Sh. Nitin Bansal S/o Sh. Suman Bansal bounded by – North: Property of Sh. Mukesh Garg, South: Property of Sh. Narender Kumar (Gippy) S/o Sh. Amar Singh, East: Property of Sh. Arun Kumar S/o Sh. Chaman Lal, West: Street through Fare.	29.08.2022 Rs 9,07,452.22 /- (Rupees Nine Lakh Seven Thousand Four Hundred Fifty Two And Paise Twenty Two Only)	08.08.2023
3. Mr. Sarna Ram & Mr. Balwan Singh S/o Mr. Sarna Ram	All the piece and parcel of Vacant Plot admeasuring 88.80 Sq. Yd, Mck No. 262 D/15, Situated At Ram Nagar, Patti Gaddar, Kaithal owned by Mr. Sarna Ram, bounded by – North: Property of Ram Parkash Saini, East- Railway Boundary Wall, South- Property of Ram Phal, West- Gali.	16.01.2023 Rs. 2,06,987.16/- (Rupees Two Lakh Sixty Thousand Nine Hundred Eighty Seven and Paise sixteen Only)	08.08.2023
4. Sh. Suman Bansal S/o Sh. Kapoor Chand & Sh. Nitin Bansal S/o Sh. Suman Bansal	All the piece & parcel of land & construction there on of single storied residential house admeasuring 199.48 Sq Yards situated on plot bearing MCK no. 566/7 & 568/7, situated at Mohalla Chatta Lachman Dass, Kaithal owned by Sh. Suman Bansal S/o Sh. Kapoor Chand & Sh. Nitin Bansal S/o Sh. Suman Bansal bounded by – North: Property of Sh. Mukesh Garg, South: Property of Sh. Narender Kumar (Gippy) S/o Sh. Amar Singh, East: Property of Sh. Arun Kumar S/o Sh. Chaman Lal, West: Street through Fare.	29.08.2022 Rs 12,06,910.77/- (Rupees Twelve Lakh Six Thousand Nine Hundred Ten & Paise Seventy Seven Only)	08.08.2023

Date: 10.08.2023 Place: Kaithal Authorised Officer (UNION BANK OF INDIA)

LIGHT MICROFINANCE PVT LTD
CIN- U67120DL1994PTC216764
Registered office: 308, Aggarwal Tower, Plot no.-2, Sector – 5, Dwarka, New Delhi- 110075 Corporate
Office: 310, Pinnacle Business Park, Corporate Road, Prahladnagar, Ahmedabad – 380015
Office Fax: +91-79-40050059 | info@lightmicrofinance.com, www.lightmicrofinance.com
Unaudited Financial Result for the quarter ended June 30, 2023

S. No.	Particulars	Quarter ended June 30 2023 (Unaudited)	As at June 30 2023 (Unaudited)	Year Ended March 31 2023 (Audited)
1	Total Income from Operations	11,431.93	5,288.36	29,098.96
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items#)	2,598.26	(697.74)	3,244.84
3	Net Profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary items#)	2,598.26	(697.74)	3,244.84
4	Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items#)	1,988.91	(499.13)	2,686.43
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,836.97	(505.29)	2,667.67
6	Paid up Equity Share Capital	10,779.68	4,587.74	10,779.68
7	Reserves (excluding Revaluation Reserve)	4,489.26	(611.33)	2,629.60
8	Securities Premium Account	18,562.93	5,521.43	18,57